

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI COURT NO. 1**

MA No. 85/2024

in

Original Application No. 55/2024

Listed on: 15.04.2025

BETWEEN:

Gopal Chandra Vanwassi

Applicant

And

Uttarakhand Pollution Control Board

Respondent

To,

THE HON'BLE CHAIRMAN AND HIS COMPANION MEMBER OF THE
NATIONAL GREEN TRIBUNAL.

APPLICANT MOST RESPECTFULLY SHOWETH:

That the Applicant has filed an Original Application, numbered as **55/2024**, which was heard on **17.12.2024**. The hearing was attended by the Applicant through Virtual Conference (VC). During the hearing on **17.12.2024**, this Hon'ble Tribunal directed the Applicant to include the affected parties in the list of parties for the Original Application.

That the Applicant wants to add the following parties in the Original Application numbered 55/2024 as the affected parties and wants the court to issue summons and prays from this Tribunal to take steps against them. In compliance with the Hon'ble Tribunal's direction, the Applicant seeks to add the following parties as affected parties in the Original Application:

- 1- Chief Secretary, Uttarakhand Government, **Dehradun**.
- 2- Executive Engineer, Public Works Department, **Bageshwar**.
- 3- District Magistrate, Bageshwar / Vice Chairman, District Development Authority, **Bageshwar**.

PRAYER

For the reasons stated above, it is humbly prayed that this Hon'ble Tribunal may be pleased to:

- a) Allow the inclusion of the aforementioned parties as affected parties in the Original Application No. 55/2024.
- b) Issue necessary summons to the above-mentioned affected parties, directing their participation in the proceedings of the Original Application.
- c) Take any other steps as deemed necessary by this Hon'ble Tribunal in the interest of justice.

Copy of the order dated 17.12.2024 is annexed thereto.

Respectfully submitted,

Date: 15/01/2025
Place: Bageshwar


APPLICANT
Gopal Chandra Vanwassi
Mobile No. 9058355353

VERIFICATION

I, Gopal Chandra Vanwassi, the applicant herein, do hereby verify that the contents of the above paragraphs are true to the best of my Knowledge and grounds are based on legal advice and that I have not suppressed any material fact.

Date: 15/01/2025
Place: Bageshwar


APPLICANT
Gopal Chandra Vanwassi
Mobile No. 9058355353

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,

NEW DELHI COURT NO. 1

MA No. 85/202

in

Original Application No. 55/2024

Listed on: 15.04.2025



BETWEEN:

Gopal Chandra Vanwassi

Applicant

And

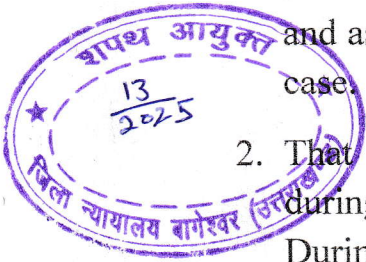
Uttarakhand Pollution Control Board

Respondent

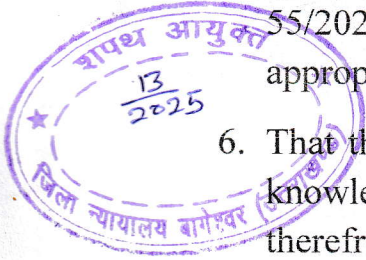
AFFIDAVIT

I, Gopal Chandra Vanwassi do hereby solemnly affirm and declare as under:

1. That I am the Applicant in the Original Application No. 55/2024, pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, and as such, I am well acquainted with the facts and circumstances of the case.
2. That the Original Application No. 55/2024 was heard on 17.12.2024, during which I attended the hearing through Virtual Conference (VC). During the said hearing, the Hon'ble Tribunal directed me to include the affected parties in the list of parties in the Original Application.
3. That in compliance with the Hon'ble Tribunal's order, I seek to join the following as affected parties in the Original Application No. 55/2024:
 - o Chief Secretary, Uttarakhand Government, Dehradun.
 - o Executive Engineer, Public Works Department, Bageshwar.
 - o District Magistrate, Bageshwar / Vice Chairman, District Development Authority, Bageshwar.



4. That the inclusion of the above-mentioned affected parties is essential for the adjudication of the issues raised in the Original Application.
5. That I humbly pray to this Hon'ble Tribunal to: a) Allow the inclusion of the aforementioned affected parties in the Original Application No. 55/2024. b) Issue necessary summons to the said affected parties. c) Take appropriate steps against the said affected parties as deemed necessary.
6. That the facts stated hereinabove are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.



Verification:

I, Gopal Chandra Vanwassi do hereby verify that the contents of paragraphs 1 to 6 of this affidavit are true and correct to the best of my knowledge and belief. No part of it is false, and nothing material has been concealed therefrom.

Date: 15/01/2025
Place: Bageshwar

APPLICANT

Gopal Chandra Vanwassi

Mobile No. 9058355353

शपथ पत्र को कु0/शामला/श्री गोपाल वनवासी
पुत्रा/पत्नी/पुत्र श्री मदन राय... निवासी ग्राम रीठा
पट्टी/थाना - तहसील - गरुड -
जिला बागेश्वर की शिनाख्त श्री स्वयं -
के द्वारा नि0 अपूर कर मेरे समक्ष प्रस्तुत
किताब में इसमें लिखे तथ्यों का शपथ पूर्वक
सच होना घोषित किया आज दि0.15.11.2025
बजे 11:30 घं0/अप0 न्यायालय परिसर गरुड
में अंमोदित किया।

शपथ आयुक्त
15/01/2025